

**Central Administrative Tribunal
Principal Bench**

**CP No.574/2018
OA No.2192/2000**

New Delhi, this the 24th day of September, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Kartar Singh
S/o Shri Puran Singh
R/o Village and Post Auchandi,
Delhi-39. ... Applicant.

(By Advocate : Shri Anil Hooda with Shri Ajay Sharma)

Vs.

Ajay Kashyap, IPS
Director General (Prison)
Lajwati Chowk,
New Delhi. ... Respondent.

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

Learned counsel for the applicant seeks permission of the Tribunal to withdraw the contempt petition. Permission is accorded, and the CP is dismissed as withdrawn. It is, however, left open to the applicant to avail the remedies, in accordance with law, if the grievance still subsists.

**(Aradhana Johri)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/pj/